

**IN THE HIGH COURT OF BOMBAY AT GOA.
(LD-VC-OCW-186/2020)**

IN

WRIT PETITIO NO. 132/2020.

Otto Jaime Hamilton P. De Souza ...Applicants.

Vs

Pandurang Vishnu Mahatme(Dec.)
thr. Gitadevi Mahatme, Thr. Her
constituted Attorney ...Respondent.

Shri Sagar Rivankar, Advocate for the applicants.
Ms. A. Fernandes, Advocate for the respondents.

Coram:- DAMA SESHADRI NAIDU, J.

Date:23rd November, 2020.

P.C.

This Court disposed of the Writ Petition on 20.8.2020. The disposal was based on the undertaking filed by the petitioner. In that judgment, in paragraphs 4 and 6, the date ought to have been 1.1.2021 instead of 1.1.2020, which is an error apparent. I therefore, allow this application.

2. As a result, the judgment dated 20.8.2020 stands modified in paragraphs 4 and 6 as indicated above. Registry will issue a corrected copy to the parties concerned.

3. Application stands disposed of.

DAMA SESHADRI NAIDU, J.

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